

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01156/2015

Dated Wednesday the 6th day of June Two Thousand Eighteen

PRESENT

**HON'BLE MS. BIDISHA BANERJEE, Member(J)
&
HON'BLE MS. B. BHAMATHI, Member (A)**

M.Mathialagan, S/o. S. Muthuvel,
T.No. 5123, Technician Grade I (Diesel),
Central Work Shop, Southern Railway,
Ponmalai, Trichy – 4.
and Residing at No. 7, Periyar Street,
Varanganeri, Trichy 620008.Applicant

By Advocate M/s. G. Justin

Vs

1. The Union of India rep by,
The General Manager,
Southern Railways,
Park Town, Chennai 3.
2. The Workshop Personnel Officer,
Central Workshops Personnel Branch,
Southern Railways,
Golden Rock, Trichy 4.Respondents

By Advocate Mr. D. Hariprasad for Ms. A. Lakshmi

ORAL ORDER

(Pronounced by Hon'ble Ms. Bidisha Banerjee, Member(J))

The matter was listed for dismissal. When the matter was taken up for hearing none appeared on behalf of the applicant despite repeated calls. On perusal, it was seen that the applicant was not present or represented on 05.06.2018. It is thus evident that the applicant is not interested in prosecuting his case.

2. Therefore, in terms of the Rule 15(1) of the CAT (Procedure) Rules, 1987, the OA is dismissed in default.

(B.Bhamathi)
Member (A)

SKSI

(Bidisha Banerjee)
Member(J)

06.06.2018